

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. IA/1234/2024 IN C.P. (IB)/939(MB)2023

IN THE MATTER OF

Canara Bank

VS

Nishta Mall Management Company Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Uma Chatterjee (VC)
For the Respondent: Adv. Ankita Yadav (PH)

ORDER

I.A. 1234/2024

The Ld. Counsel for the Applicant submits that the arguing counsel is not available. Hence, the case be adjourned. In the interest of justice, adjourned to **13.05.2024**. The Ld. Counsel for the Applicant is directed to provide the hard copy of the I.A. before the next date.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)